

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 117
(IB)-402(PB)/2020

IN THE MATTER OF:

International Combustion (India) Ltd.
Vs.

.... Applicant/petitioner

The Indure Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 27.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Operational Creditor Mr. Gaurav Ghosh, Adv.

ORDER

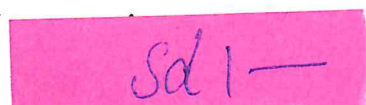
Learned counsel for the respondent accepts notice. He undertakes to file his vakalatnama within three days and reply within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 27.03.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)